CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL MUMBAI

WEST ZONAL BENCH

Excise COD Application No. 86763 of 2018

(on behalf of Respondent)

In

Excise Appeal No. 89432 of 2018

Arising out of Order-In-Appeal No. APUN-CT-APPII-000-236-17-18 dated 09-10-2017 passed by the Commissioner (Appeals), Central Tax, Pune II)

MATOSHRILAXMI SUGAR CO. GENERATION INDUSTRIES LTD ....**Appellant**
A/P RUDDEWADI, POST DUDHANI
TAL. AKKALKOT, SOLAPUR-413220

VERSUS

Commissioner of Central Tax – Pune-II ....**Respondent**
null ICE House,
41/A, Sasoon Road
Pune – 411 001.

APPEARANCE:

None appeared for the Appellant
Shri N.N. Prabhudeshai, Supdt., Authorised Representative for the Respondent

CORAM: HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86722/2019

DATE OF HEARING: 27-09-2019
DATE OF DECISION: 27-09-2019

SUVENDU KUMAR PATI

Applicant is absent. None represented it. In the last several occasions posted for hearing of the appeal, appellant had not appeared and on 13-8-2009 through Learned Counsel, it sought adjournment and thereafter on 13-8-2019 and today also, non-appeared or represented it. Learned Authorised Representative for the O.P./respondent Department submits that the application for condonation of delay has been filed in 2018 to condon delay 387 days. It seems that applicant is no more interested to pursue its appeal further. Application for COD is, therefore, rejected for non-prosecution. Consequently the appeal is dismissed for default.

(Dictated and pronounced in open court)

(DR. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

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